

[English]

### Leprosy Eradication Programme

6074. SHRI R. SAMBASIVA RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the National Leprosy Elimination Campaign has been intensified with the intensive survey in eight States and three Union Territories to search out hidden cases of the dreaded disease; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) The Modified Leprosy Elimination Campaign has been implemented in 17 States & 4 UTs to search out hidden cases of leprosy. In these states all the health care staff have been given orientation training on Leprosy, public awareness was created on facts of leprosy & availability of free treatment. This was followed by physical search for leprosy cases in the population. The suspected cases were screened out and then examined for confirmation. The cases confirmed were put on treatment. In these campaigns about 4,16,301 leprosy cases were detected amongst which there were 50028 single lesion cases.

### Organised and Unorganised Sector

6075. SHRI A.F. GOLAM OSMANI : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have fixed minimum wages for the unorganised workers of the industrial sector;

(b) if so, the details thereof, State-wise;

(c) the date of the last revision made in the rates of minimum wages;

(d) whether there is any proposal to revise the rate of wages for workers in view of the price-rise; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) Wages in the Scheduled employments in the unorganised sector are fixed and revised under the Minimum Wages Act, 1948. The State-wise details of the information available in respect of minimum wages, for the unskilled workers, is enclosed as statement. The information in brackets given under Column. 3 of the Annexed statement give details of date of the last revision of the rates of minimum wages in respect of some scheduled employments.

The State Governments/ U.T. Administrations have also been requested to link minimum wages with Consumer Price Index Nos and revise wages for scheduled employments under the Minimum Wages Act, every two years or on a rise of 50 points in Consumer Price Index number, whichever is earlier. The states which have provided for variable D. A. alongwith minimum rates of wages, are also indicated in the statement under Column 3.

### Statement

*Minimum rates of wages for the unskilled workers in different States/Union territories administration*

(Compiled on 1.4.98)

S.No.	Name of State Govt./ U.T. Administration	Range of minimum rates of wages & date of last revision	Remarks
1	2	3	4
<b>I. State</b>			
1.	Andhra Pradesh	Rs. 16.00 to* Rs. 42.40 p.d. (9.8.96)	Rates vary from employment to employment
2.	Arunachal Pradesh	Rs. 21.00 to Rs. 23.00 p.d. (1.1.94)	Rates vary from employment to employment and areas to areas.